

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**
REGIONAL BENCH – COURT NO.2

**Excise Misc. Application No. 76961 of 2019
AND
Ex. Appeal No. 76967 of 2019**

Arising out of Order-in-Appeal No. 14/HWH/CE/2019-20 dt. 05/04/2019 passed by the Commissioner of CGST & CX, Appeals-II, Kolkata.

Commissioner of CGST & CX, Howrah

M. S. Building, Customs House
15/1, Strand Road, Kolkata-700001

Appellant (s)

VERSUS

M/s. Skipper Limited

NH-6, Madhabpur, Bagnan, Mahisrekha,
Howrah, W. B.- 711703

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, A. R. for the Appellant
Shri A. K. Das, Advocate for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO.MO/77337/2019 & FO/76355/2019

Date of Hearing/Decision : 04.10.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue.
Shri A. K. Das, Advocate appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja